

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:3829  
ANSWERED ON:17.08.2000  
UNIFORM CIVIL CODE  
CHELLAMELLA SUGUNA KUMARI;YOGI ADITYANATH

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) whether the Supreme Court had asked the Government to implement the uniform civil code in the country;
- (b) if so, the steps taken by the Government in this regard; and
- (c) the time by which it would be implemented?

**Answer**

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (INDEPENDENT CHARGE) AI  
MINISTER OF STATE OF THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (INDEPENDENT CHARGE) ARSUNR  
JAITLEY)

(a), (b) & (c): The Supreme Court of India in its judgement dated 10.5.99 in Smt. Sarala Mudgal Vs. Union of India and Ors (Civi W.P.No.1079 of 1989) had inter alia asked the Government of India to give a fresh look at article 44 of the Constitution of India and `` endeavour to secure for the citizens a Uniform Civil Code throughout the territory of India``.

The Union of India has filed two affidavits in the Supreme Court explaining the steps taken by the Government in this regard.It has been the consistent policy of the Central Government not to interfere in the personal laws of the minority communities unless the necessary initiative comes from the concerned communities themselves. Hence, it is not possible to lay down any time frame in this regard.